

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Customs Miscellaneous Application No. 85652 of 2024

(On behalf of Appellant)

Customs Miscellaneous Application No. 86690 of 2024

(On behalf of Appellant)

In

Customs Appeal No. 85623 of 2016

[Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0109-15-16 dated 20.10.2015 and PUN-EXCUS-001-APP-0119-15-16 dated 20.10.2015 passed by the Commissioner of Central Excise (Appeals-I), Pune.]

Commissioner of Customs, Pune
(Formerly known as Commissioner of
Central Excise, Pune-I)

.....Appellant

VERSUS

Prime Mineral Exports Pvt. Ltd.
F-1, 1st Floor, Oceanic Apartment,
Behind Hanuman Temple, Miramar,
Panjim, Goa – 403 001

.....Respondent

APPEARANCE:

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 28.07.2025
Date of Decision: 28.07.2025

PER: BENCH

The appeal is dismissed as withdrawn. For order, see order in Customs Appeal No. 85309 of 2021.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)